

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/618(KB)2018  
IA(I.B.C)/720(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS SURINA IMPEX PVT.LTD.
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Rajul Auddy, Adv. ] For the Liquidator  
Mr. Aditya Goptu, Adv. ]

**ORDER**

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/720(KB)2024:**
  - a. It is submitted by the learned Counsel appearing on behalf of the Liquidator that one property is left to be sold in view of the stay order dated 21<sup>st</sup> May, 2022 granted by the learned Alipore Court in Title Suit No.152 of 2021.
  - b. This application has been filed by the Liquidator to place on record the 17<sup>th</sup> Progress Report, which is placed at page 20 onwards. This application is supported by an affidavit which is placed at pages 17 to 19. The 17<sup>th</sup> Progress Report is taken on record.
  - c. Accordingly, IA(I.B.C)/720(KB)2024 is allowed and disposed of.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**